

4. Deputy Director (F&VP),  
Southern Region,  
Shastri Bhavan,  
35-Haddows Road,  
Madras.

2. In terms of Clause 15 of the Order, a prosecution can also be instituted with the previous sanction of the Licensing Officer who is the Director (F&VP) or any other officer empowered by him in this behalf with the approval of the Central Government.

3. In terms of Clause 13, the Licensing Officer or any other officer authorised by him in this behalf is also competent to dispose of such complaints. The following penalties are envisaged under the said clause :—

- (i) Seizure or detention of any fruit product manufactured, marked, packed or labelled otherwise than in accordance with the provisions of the Order or suspected to be manufactured, marked, packed or labelled in contravention of the provisions of the Order;
- (ii) Seizure or detention of raw materials, connected with manufacture of fruit products in respect of which he has reason to believe that a contravention of the Order has taken place;
- (iii) Disposal of all fruit products or raw materials so seized or detained in such manner as deemed fit; and
- (iv) Prohibiting the sale or manufacture of any fruit product in respect of which there is reason to believe that a contravention of the Order has taken place at the dealers' as well as at the manufacturers' end.

3.2 In case of prosecution, under Section 7 of the Essential Commodities Act, 1955 a person found guilty of contravention of the provision of the Order is punishable with imprisonment

for a term which may extend upto 7 years and is also liable to fine. In addition, forfeiture of the property in respect of which the Order has been contravened is also envisaged. In case of subsequent convictions, Section 7 also provides that such a person shall not carry on any business in the essential commodity for such period, being not less than six months, as may be specified by the court.

#### Implementation of Recommendations of Indepth Study Team on Bastar Pine Plantation

4606. SHRI GIRIDHAR GO-MANGO : Will the Minister of AGRICULTURE be pleased to state :

(a) the measures taken by his Ministry to implement the accepted recommendations of Indepth Study Team on Bastar Pine Plantations along with the conditions laid down by Government on the said recommendations since then;

(a) the measures taken by Government of Madhya Pradesh to implement the concerned recommendations so far;

(c) whether on the basis of the recommendations, the paper mill is going to be set up;

(d) if so, when; and

(f) if not, the reasons therefor ?

THE MINISTER OF STATE IN  
THE MINISTRY OF AGRICULTURE  
(SHRI YOGENDRA MAKWANA) :

(a) The accepted recommendations made by the Indepth Study Team on Bastar Pine Plantation along with the conditions of the Government of India were communicated to the Government of Madhya Pradesh in December 1981, for taking action.

(b) to (e) As per decision of Government of India, deforestation for plantations of Pines has been given up and the World Bank assisted Madhya Pradesh Technical Assistance Project,

Bastar has been closed on 31.3.1982. Considering the fact that the raw material needs of the paper industry in the State is an acute problem, the Madhya Pradesh Rajya Van Vikas Nigam Ltd. has recently started two Bamboo and Pulpwood Plantation Divisions in Khandwa and Bastar districts. These efforts are of pilot scale and expansion will depend on several related matters including financial arrangement and agencies participating, as reported by the Madhya Pradesh government.

The Nigam has undertaken a project for commercial plantations which includes Bamboo plantations in two phases. For the first phase loan worth Rs. 600 lakhs has been sanctioned by NABARD. The project report worth Rs. 20 crores for the second phase has also been submitted to the Madhya Pradesh Government by the Nigam.

These efforts are directed towards building raw material resources for paper mills.

**Wheat Supplied by FCI to Roller Flour Mills in Rajasthan, Punjab and Haryana**

4607. SHRI BHEEKHABHAI : Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state :

(a) the quantity of wheat released by F.C.I. to the various flour mills in Rajasthan, Punjab and Haryana during the current season for grinding;

(b) whether the grinding done for Defence Establishment is also being handled by these mills;

(c) if so, whether there is separate allotment of wheat to these mills for this purpose; and

(d) the fate of maida and suji extracted out of grinding of this wheat and whether is it open to the mills to sell it on any price and corner the entire profits therefrom or they are to account for this to the F.C.I or Defence Establishments concerned ?

THE DEPUTY MINISTER IN THE DEPARTMENT OF ELECTRONICS AND IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI M.S. SANJEEVI RAO) : (a) During the current year (upto June, 1983) the following quantities of wheat were issued by the Food Corporation of India to the Roller Flour Mills in Rajasthan, Punjab and Haryana :—

	(In '000 tonnes)
Rajasthan ...	5.2
Punjab ...	65.9
Haryana ...	54.7

(b) to (d) At present, there is only one mill in Haryana which is engaged exclusively for Defence grinding. For this purpose, there is separate allotment of wheat to the mill and the mill is accountable to the Army Purchase Organization. Maida and Suji are extracted by mill as per Defence requirements and it is not open to the mill to sell the same in the open market.

**Demolitions of Unauthorised Constructions in Delhi**

4608. SHRI RAMJIBHAI MAVANI :  
SHRI BALKRISANA WAS-  
NIK :  
SHRI MADHAVRAO SCIN-  
DIA :

Will the Minister of WORKS AND HOUSING be pleased to state :

(a) whether a number of demolitions in various places of Delhi have taken place during 1 January, 1983 to 30 June, 1983;

(b) if so, the details thereof;

(c) whether a number of unauthorised construction of buildings, shops and jhuggies and markets are going on and coming up in various parts of Delhi;

(d) if so, the details thereof and the steps taken for demolition thereof; and